

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Bhanu Bhushan, Member**
2. **Shri R.Krishnamoorthy, Member**

Petition No. 39/2007

In the matter of

Restoration of equity depletion occurred as a result of fixation of tariff by GOI under section 43A (2) of the Electricity Supply Act, 1948, through various tariff notifications for block 1992-97 in Southern Region.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Karnataka Power Transmission Corporation Ltd., Bangalore
2. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
3. Kerala State Electricity Board, Thiruvananthapuram
4. Tamil Nadu Electricity Board, Chennai
5. Electricity Department, Govt. of Pondicherry, Pondicherry

Petition No. 40/2007

In the matter of

Restoration of equity depletion occurred as a result of fixation of tariff by GOI under section 43A (2) of the Electricity Supply Act, 1948, through various tariff notifications for block 1992-97 in Northern Region.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
8. Power Development Department, Govt. of J&K, Jammu
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Delhi Transco Ltd, New Delhi
11. Chief Engineer, Chandigarh Administration, Chandigarh
12. Uttaranchal Power Corporation Ltd, Dehradun
13. North Central Railway, Allahabad

.... Respondents

And in the matter of

Restoration of equity depletion occurred as a result of fixation of tariff by GOI under section 43A (2) of the Electricity Supply Act, 1948, through various tariff notifications for block 1992-97 in Eastern Region.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Bihar State Electricity Board, Patna
2. West Bengal State Electricity Board, Calcutta
3. Grid Corporation of Orissa Ltd, Bhubaneswar
4. Damodar Valley Corporation, Calcutta
5. Power Department, Govt. of Sikkim, Gangtok
6. Jharkhand State Electricity Board, Ranchi

.....Respondents

Petition No. 42/2007

And in the matter of

Restoration of equity depletion occurred as a result of fixation of tariff by GOI under section 43A (2) of the Electricity Supply Act, 1948, through various tariff notifications for block 1992-97 in Western Region.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Madhya Pradesh Power Transmission Company Ltd.
2. Maharashtra State Electricity Distribution Company Ltd., Mumbai
3. Gujarat Urja Vikas Nigam Ltd., Baroda
4. Electricity Deptt., Government of Goa, Panaji
5. Electricity Deptt., Administration of Daman & Diu, Daman
6. Electricity Deptt., Administration of Dadra & Nagar Haveli, Silvassa
7. Chhattisgarh State Electricity Board, Raipur
8. Madhya Pradesh Audyogik Kandra Vikas Nigam (Indore) Ltd, Indore

.Respondents

The following were present:

1. Shri M.G.Ramachandran, Advocate, PGCIL
2. Shri Umesh Chandra, PGCIL
3. Shri P.C.Pankaj, PGCIL
4. Shri U.K. Tyagi, PGCIL
5. Shri M.M.Mondal, PGCIL
6. Shri Rakesh Prasad, PGCIL
7. Shri C.Kannan, PGCIL
8. Shri R.Krishnaswami, TNEB
9. Shri T.P.S. Bawa, PSEB
10. Shri S.N.Singh, UPPCL

ORDER
(DATE OF HEARING: 10.7.2007)

The Appellate Tribunal by its judgment dated 16.5.2006 in Appeal No. 121 of 2005 directed against the Commission's order dated 11.5.2006 in Petition No. 26/2005 had remitted the matter to the Commission for re-determination of tariff for the period commencing from 1.4.2004 after restoration of depleted equity. Based on this, applicant has made region-wise applications.

2. Heard Shri M. G. Ramachandran, Advocate, along with officials of PGCIL and representatives of TNEB and PSEB.

3. The representative of PSEB has submitted that Haryana Vidyut Prasaran Nigam Ltd. and certain other utilities have filed Appeal No. 256/2007 before the Hon`ble Supreme Court which is pending. However, the Hon`ble Supreme Court has not passed any order for stay of the Appellate Tribunal order.

4. The petitioner is directed to submit the following information within four weeks through an affidavit with copies to the respondents, namely:

- (a) Statement of book value of assets and financing of NEEPCO and NLC transmission lines transferred as on 1.4.1992, similar to those furnished for NTPC and NHPC;
- (b) The above statement for NHPC lines in J & K as on 1.4.1992. (A statement as on 1.4.1993 has been furnished presently); and
- (c) Mutually agreed tariff calculations in respect of Chukha and Neyveli Transmission Systems and/or the agreements, if any, relating thereto for tariff period 1992-97.

5. A view on further proceedings in these petitions will be taken after receipt and consideration of the above information.

**Sd-/
(R.KRISHNAMOORTHY)
MEMBER
New Delhi dated the 10th July 2007**

**sd-/
(BHANU BHUSHAN)
MEMBER**